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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.847 of 1998

New Delhi, this the 18th day of May, 1998

Hon'ble Mr. N. Sahu, Member(Admnv)

Bharat Bhushan Dewan, age 44 years,
S/o Shri S.P.Sharma, R/o GH 5 & 7/632,
Pashim Vihar, Delhi-110087. Working as
Casual Artist, Delhi Doordarshan
Kendra, Sansad Marg, New Delhi

- APPLICANT

(By Advocate Shri K.N.R.Pillay)

Versus

1. Union of India - through : The Director General, Doordarshan, Mandi House, New Delhi.
2. The Director, Delhi Doordarshan Kendra, Sansad Marg, New Delhi. - RESPONDENTS

(By Advocate Ms. Pinkey Anand)

ORDER (ORAL)

By Mr. N.Sahu, Member(Admnv)

The short point for decision now is that in OA 566/94 disposed of by a Division Bench of this Tribunal on 19.4.1996 a detailed and self contained representation was required to be filed by the applicant before Director Doordarshan Kendra, New Delhi, who was to give the applicant a personal hearing, examine the documents filed by him along with his representation and thereafter dispose of the representation by a detailed speaking and reasoned order. The applicant it appears has in compliance with this order sent a representation but it is claimed by the respondents that the said representation has not been received. Even so, Shri K.N.R.Pillay, learned counsel has submitted that a

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copy of the representation has been sent by registered post to the DG Doordarshan, who is impleaded in this OA as respondent no.1. A copy of the representation is to be found in the OA itself.

2. Ms. Pinkey Anand, learned counsel for the respondents states that according to the respondents the representation has not been received by them. Since a copy has been sent to the DG by registered post, and a copy is available in the OA, the same shall be forwarded by her to respondent no.2 for disposal within a period of four weeks from today by a reasoned speaking order. Ordered accordingly. Thereafter, if the grievance of the applicant is not settled or still some grievance survives the applicant is free to approach the Tribunal in a fresh OA.

3. Now that the representation has not been disposed of, the applicant shall continue to remain in the service till the representation is disposed of.

4. With the above directions, the OA is disposed of. No costs.

N. Sahu
(N. Sahu)
Member(Admnv)

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